

ACT NO. XX OF 1919.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

(Received the assent of the Governor General on the 24th September, 1919.)

An Act further to amend the Indian Arms Act, 1878.

XI of 1878. WHEREAS it is expedient further to amend the Indian Arms Act, 1878; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Arms (Amendment) Act, 1919. Short title and commencement.

(2) It shall come into force on the first day of January, 1920.

XI of 1878. 2. For section 16 of the Indian Arms Act, 1878, the following section shall be substituted, namely:— Substitution of a new section for section 16, Act XI of 1878.

“ 16. (1) Any person possessing arms, ammunition or military stores the possession whereof has, in consequence of the cancellation or expiry of a license or of an exemption or by the issue of a notification under section 15 or otherwise, become unlawful, shall without unnecessary delay deposit the same either with the officer in charge of the nearest police-station or, at his option and subject to such conditions as the Local Government may by rule prescribe, with a licensed dealer. In certain cases arms to be deposited at police-stations or with licensed dealers.

(2) When arms, ammunition or military stores have been deposited under sub-section (1) or, before the first day of January, 1920, under the provisions of any law for the time being in force, the depositor shall, at any time before the expiry of such period as the Local Government may by rule prescribe, be entitled—

(a) to receive back any thing so deposited the possession of which by him has become lawful, and

(b) to

- (b) to dispose, or authorize the disposal, of any thing so deposited by sale or otherwise to any person whose possession of the same would be lawful; and to receive the proceeds of any such sale:

Provided that nothing in this sub-section shall be deemed to authorize the return or disposal of any thing the confiscation of which has been directed under section 24.

(3) All things deposited as aforesaid and not returned or disposed of under sub-section (2) within the prescribed period therein referred to shall be forfeited to His Majesty.

(4) (a) The Local Government may make rules consistent with this Act for carrying into effect the provisions of this section.

(b) In particular and without prejudice to the generality of the foregoing provision, the Local Government may by rule prescribe—

- (i) the conditions subject to which arms, ammunition and military stores may be deposited with a licensed dealer, and
- (ii) the period after the expiry of which things deposited as aforesaid shall be forfeited under sub-section (3).